

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal(AT)(Insolvency) No. 366 of 2021**

IN THE MATTER OF:

VKM Infrastructure Pvt. Ltd.

...Appellant

Versus

Gammon Engineers and Contractors Pvt. Ltd.

...Respondent

Present:

**For Appellant : Mr. Rohit Amit Sthalekar, Mr. Ashish Choudhury
and Mr. Dhruv Surana, Advocates**

For Respondent : Pradnyesh Sabnis, Advocate for Respondent.

**O R D E R
(Through Virtual Mode)**

05.08.2021 Learned Counsel appearing on behalf of the Appellant submits that the parties have settled the matter. Therefore, he seeks to withdraw the Appeal.

Learned Counsel for the Respondent is in agreement with the submission of learned Counsel for the Appellant.

Considering the submissions, the Appeal is disposed of as withdrawn.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**(Dr. Ashok Kumar Mishra)
Member(Technical)**

Akc/Nn